

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS/

गृह मंत्रालय में राज्य मंत्री
(SHRI RAM VIWAS MIRDHA) (a)
and (b) An investigation in the mat-
ter by the CBI is in progress and it
has not so far indicated any thing of
espionage inte est

DUTY FREE ENTRY OF INDUSTRIAL GOODS
INTO BRITAIN FROM DEVELOPING
COUNTRIES

1134 SHRI DEV DATT PURI
SHRI RAM SAHAI

Will the Minister of FOREIGN
TRADE/ विदेश व्यापार मंत्री
be pleased to state

(a) whether Government's attention
has been drawn to a recent statement
by Britain's Secretary of State for
Trade and Industry in the House of
Commons that clauses would be in-
cluded in their Finance Bill to enable
their Government to offer duty-free
entry of industrial goods into that
country from developing countries,

(b) if so, the details thereof, and

(c) how far this arrangements is
likely to benefit India as compared to
the present position of exports to Bri-
tain and EEC

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE

विदेश व्यापार मंत्रालय में उपमंत्री
(SHRI A C GEORGE) (a) Yes, Sir

(b) The U K Finance Bill, 1971,
giving effect to the proposals contain-
ed in the Budget speech of the Chan-
cellor of Exchequer made in the last
week of March 1971, is intended to
"grant certain duties, to alter other
duties and to amend the Law relating
to National Debt and Public Revenue,
and to make further provision in con-
nection with Finance"

Clause I of the Bill deals with re-
lief from import duty for goods of
developing countries This contains

enabling powers that would allow the
British Government to introduce such
measures as are necessary to imple-
ment their under-takings given in the
context of G S P Provision has been
made in the Bill for special treatment
to be accorded to 'handloom' cotton
and silk articles though mill-made cot-
ton and silk fabrics have been exclud-
ed in the offers of the United Kingdom

(c) In the case of UK where India
is at present enjoying preferential
treatment as a Commonwealth country
and as a result of the Indo-UK Trade
Agreement of 1939, she has to share
some of her existing Commonwealth
preferences with other non-Common-
wealth developing countries under the
G S P In case of EEC, however, all
the non-traditional items of exports of
India will get the benefit of the
scheme, subject to certain ceilings

TRADE CONTROL ORDER

1135 DR K MATHEW KURIAN
Will the Minister of FOREIGN TRADE/
विदेश व्यापार मंत्री be pleased to state

(a) whether it is a fact that all
types of marine products, both frozen
and canned, have been brought under
the Export Trade Control Order with
effect from April 1, 1971,

(b) whether the Sea-food Ex-
porters' Association of India have
made any representation to Govern-
ment alleging inordinate delays in
shipments as a result of 'his order';
and

(c) if so, the reaction of Govern-
ment thereto?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE

विदेश व्यापार मंत्रालय में उपमंत्री
(SHRI A C GEORGE) (a) Yes, Sir.

(b) Yes, Sir

(c) The difficulties experienced by
the exporters in complying with some
formalities procedure were discussed
and have since been resolved